

deration, but I am sorry I don't have the figures for the flight from Calcutta to Bhubaneswar at the moment available with me; but certainly, as regards the question of fare difference, we will look into this and see that this difficulty is minimised.

**श्रीमती विद्यावती चतुर्वेदी :** मैं जानना चाहती हूँ कि दिल्ली-भुवनेश्वर सीधी सेवा थी। उसमें पहले खजुराहो में भी हॉल्ट था। इससे खजुराहो, भुवनेश्वर दोनों स्थानों का लाभ टूरिस्टों को था। आप बता रहे हैं कि यात्री कम जाते हैं। उस समय यात्री भरपूर रहते थे। क्या मंत्री महोदय इसको फिर से शुरू करेंगे और खजुराहो होते हुए भुवनेश्वर ले जायेंगे? इससे यात्रियों की कमी की पूर्ति भी होगी और यात्रियों को भी खजुराहो, पुरी, कोणार्क वगैरह देखने की सुविधा मिल सकेगी।

**श्री खुर्शीद आलम खां :** मान्यवर, खजुराहो के लिए कोई दुश्चारी नहीं है। खजुराहो के लिए हमारे पास काफी सर्विसेस मौजूद हैं। बहुत सी जगह अगर उसको रोक दिया गया तो डाइरेक्ट सर्विस चलाने का फायदा ही जाता रहेगा। दिल्ली से भुवनेश्वर तक डाइरेक्ट पैसेन्जर्स की कमी है, दूसरा मैंने नहीं बताया।

**SHRI CHINTAMANI PANIGRAHI :** May I know from the hon. Minister whether it has come to his notice that, from Bhubaneswar while coming back to Delhi, only 10 seats are reserved at Bhubaneswar? They send a message from Varanasi saying don't book more than 10 seats. Would you kindly enquire into it because this is related to the State Capital direct. Recently I travelled. Out of three days, it has gone to Agra for two days. The hon. lady member is interested that it should go to Khajurao also. But we are interested in its going only from Delhi to Bhubaneswar direct. Therefore, kindly enquire into the whole thing. (Interruptions)

**श्रीमती विद्यावती चतुर्वेदी :** हजारों-लाखों विदेशी पर्यटक वहां जाना चाहते हैं। वह विश्व विख्यात पर्यटन स्थल है।

**SHRI CHINTAMANI PANIGRAHI :** We are also interested in it.

**SHRI KHURSHEED ALAM KHAN**  
I would not involve myself in the interest of Khajurao, but I will only say that the problems which the hon. members have brought to my notice of about 10 seats, we will certainly look into and ensure that they get adequate number of seats.

**मंसर्स गोल्डन टुर्बेको कम्पनी पर बकाया कर।**

**561. श्री चन्द्र पाल शंलानी :** क्या वित्त मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) सिगरेट बनाने वाली कम्पनी मंसर्स गोल्डन टुर्बेको कम्पनी लिमिटेड द्वारा 1982 तक गत पांच वर्षों के दौरान, वर्ष बार, उत्पादन-शुल्क, निगम कर, आयकर और बिक्रीकर जैसे विभिन्न करों के रूप में, अलग, अलग, कितनी घनराशि जमा करायी गयी;

(ख) इस कम्पनी पर कितनी राशि बकाया है और बकाया राशि को वसूल करने के लिए क्या कदम उठाये गये हैं;

(ग) क्या यह सच है कि यह कम्पनी अपने उत्पादन के 30 प्रतिशत कार्टिकाई नहीं रखती और इससे वह उत्पादन की शुरूआत से लेकर उपभोक्ता तक उसकी बिक्री कर लगने वाले सभी प्रकार के करों की वंचना कर जाती है; और

(घ) यदि हाँ, तो क्या सरकार इस कम्पनी के कार्यकरण के इस पहलू की जांच कराएगी जिस से तथ्यों को सामने लाया जा सके?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
PATTABHI RAMA RAO) : (a) to (d) A  
statement is laid on the table of the  
House.

## STATEMENT

(a) The Central Excise duty paid by M/s Golden Tobacco Company during the last five years is as under :—

(Rs. 000)

	1977-78	1978-79	1979-80	1980-81	1981-82	1982-83
Baroda Unit	19,42,68	24,53,12	30,19,33	34,28,48	32,40,13	28,22,41
Bombay Unit	33,73,71	37,54,75	42,12,70	54,65,80	46,72.82	46,57,90 (upto Feb. 83 only)
	53,16,39	62,07,87	72,32,03	88,94,28	79,12,95	74,80,31

M/s Golden Tobacco Company paid Income tax/Corporation tax as under :—

1978-79	Rs. Nil
1979-80	Rs. 69,30,000/-
1980-81	Rs. 82,00,000/-
1981-82	Rs. 40,00,000/-
1982-83	Rs. 64,43,000/-

Sales-tax is a State subject of taxation. The administration of Central Sales Tax Act, 1956, under which tax is levied on inter-state sale of goods, has also been entrusted by law to the State Governments who assess, collect and retain the proceeds of such tax.

(b) No Central Excise dues on confirmed demands are outstanding against the Company. Income-tax demands of Rs. 66,92,157 and Rs. 8,22,586 for the assessment years 1978-79 and 1979-80 were raised on 11.3.83. These demands have not yet fallen due for payment with the result that there are no income-tax arrears, in law, outstanding against this company.

(c) and (d) It has been reported to the Government that the company are maintaining all statutory records as prescribed under the Central Excise law/rules. Day-to-day production of cigarettes is entered in statutory registers. No instance of suppression of production has been noticed so far.

During the search of the premises of M/s. R.K. & Company at Rajkot, the Central Excise staff had seized the cigarettes of various brands manufactured by M/s. Golden Tobacco Company, Bombay on the ground that the cigarettes could not be correlated with the gate passes issued by the company. After investigation, the Assistant Collector of Central Excise, Bombay warned the party to be careful in future and ordered the release of the goods under seizure.

**श्री चन्द्र पाल शैलानी :** माननीय मंत्री जी ने जो उत्तर दिया है वह संतोषजनक नहीं है क्योंकि इसी प्रकार का एक प्रश्न 22 मार्च को राज्य सभा में पूछा गया था। उस प्रश्न के उत्तर में माननीय मंत्री जी ने जो कहा था, वह मैं आपको पढ़कर सुनाता हूँ।

“Union Finance Minister Pranab Mukherjee today admitted in the Rajya Sabha that cigarette manufacturing companies had been indulging in large-scale tax evasion.

Agreeing with one member who alleged that cigarette companies were stamping a much lower price on the cigarette packets than the actual price charged from consumers to evade excise duty, the Finance

Minister said: "I do not know how to tackle it if the retail price is more than the printed price".

माननीय मंत्री जी ने जो उत्तर दिया है उसमें तथ्यों को छिपाया गया है। मंत्री जी ने कहा है कि गोल्डन ट्यूबो कम्पनी पर कानूनी तौर पर आय कर की कोई रकम बकाया नहीं है। माननीय मंत्री जी के आज के उत्तर में और 22 मार्च को राज्य सभा में दिए गए एक प्रश्न के उत्तर में बहुत फर्क है। यह कम्पनी अपने उत्पादन के 30% का रिकार्ड नहीं रखती जिससे वह उत्पादन की शुरुआत से लेकर उपभोक्ता तक उसकी विक्री पर लगाने वाले सभी प्रकार के करों की वंचना कर जाती है।

माननीय मंत्री जी ने बताया है कि उत्पादन को छिपाए जाने का अभी तक कोई भी मामला उनकी जानकारी में नहीं आया। इसलिए तो मैं कह रहा हूँ कि यह कम्पनी ऐसा करती है। आप इसकी जांच क्यों नहीं करवाते? मंत्री जी आज सदन में स्पष्ट बताएं कि वे इस कम्पनी के कार्य-करण पहलू की जांच करायेंगे जिससे सारे तथ्यों का पर्दाफाश हो सके।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : In reply to the first part of the hon. member's question, perhaps he has not gone through the proceedings of the Rajya Sabha. He has quoted from the newspaper report, if I understand him correctly, because one question came in reply to the supplementary in the Rajya Sabha in connection with the news item that appeared in the newspaper that cigarette sellers are charging more than the printed price on the packet of cigarette; and in response to that, I said that I had also read that newspaper report. And if it is correct then we shall have to see how we can check it. Here, the specific question is with regard to M/s. Golden Tobacco Company Limited and the hon. Member wanted to know the tax evasion and tax avoidance. Whatever they

have said is given in the statement. I have given the detailed figures in regard to the taxes, both on direct taxes side and indirect taxes side and what has been released is indicated in part B of the statement. At the bottom of the first page of the statement, the hon. Member will see that apart from that two corporate taxes for 1978-79 and 1979-80 have already been raised, but irrespective of the date from which they are being raised, the company can pay them within 35 days. Therefore, even if it was raised on 11-3-1983, actually it will be an arrear after the lapse of 35 days if they do not pay it, though it relates to 1978-79 and 1979-80.

And, in regard to the investigation, it is not in connection with this, but in respect of certain other matters. The investigation is going on in respect of certain practices in the company and the hon. Member is fully aware of this.

श्री चन्द्र पाल शैलानी : अध्यक्ष महोदय, मैं समझता हूँ कि मेरे प्रश्न का अभी सही उत्तर नहीं आ पाया है, लेकिन फिर भी मैं जानना चाहूँगा कि ऐसी बहुत सी कम्पनियाँ हैं, जो करों की चोरी करती हैं, क्या यह कम्पनी भी उसमें से एक है।

मैंने स्पष्टतः जानना चाहा था कि क्या मंत्री जी इस कम्पनी के कार्य-कलापों की जांच करायेंगे या नहीं? अगर करायेंगे तो वह किस तरह की जांच होगी और कब तक होगी।

क्या मंत्री जी को यह जानकारी है कि इस कम्पनी के डायरेक्टर, मासिक व व्यवस्थापकों की सरकारी अधिकारियों से साठ-गांठ है जिसके कारण यह कम्पनी करों की चोरी करती है और इसीलिये उस कम्पनी के खिलाफ कोई कार्यवाही नहीं की जाती?

SHRI PRANAB MUKHERJEE : I have already mentioned that the investigation is going on. Actually, it is in the process of investigation. It is not that it will not be done.

**SHRI K. LAKKAPPA :** These tobacco companies including M/s. Golden Tobacco Company, the NTC and ITC, are all involved in evasion of large scale central excise taxes and they are also under investigation. Therefore, I would like to know, if any norm has been fixed by this Ministry to create a cell to see that such evasion does not take place. Whenever a demand has been put, they seek the protection of the court and obtain a stay order. Even the pending arrears run into several crores of rupees and many cases are pending. Therefore, I would like to know if there is any special arrangement to watch the companies which come within the purview of the tax net, and also to have discussion with the judicial officers to see that this kind of demands are not kept pending, unnecessarily due to stay orders and protection of the court, so that they can collect the arrears. Have any special efforts been made in this direction ?

**SHRI PRANAB MUKHERJEE :** Both on the Direct Taxes side and the indirect taxes side there are special cells to look into the tax evasion and tax avoidance, and particularly on the central excise side, the hon. Member should be happy to know that as a result of these cells this year we have collected nearly eighty crores of rupees. But still, I do feel that there is a large area of evasion and avoidance.

Apart from that, another contingency has cropped up. For some time past, whenever we raise a demand on some people or issue an order, the assessee goes to the court and they get a stay order. The cases are not being disposed of and huge amount of money is held up. Actually, they are collecting money from the consumers and retaining it. On the other hand, they are claiming deduction from income-tax saying that it is their statutory duty and that they have to pay the taxes.

This is precisely the reason why we have introduced an amendment in the Finance Bill that if they do not pay the tax, they will not be entitled to deductions.

**SHRI SATYASADHAN CHAKRABORTY :** Regarding this particular Company, you know that that question was raised. We have evidence. Prof. Madhu Dandavate and myself are in possession of documents,

xerox copies of the instructions that went from Delhi to Bombay, to stop investigation against this Company, which has evaded tax to the tune of Rs. 100 crores. Will the Minister be ready to accept and go through the documents ? Sir, through you, we are prepared to supply him the xerox copies of the documents which indicate that the instructions went from Delhi to stop investigation. This was raised by Prof. Madhu Dandavate and myself and most probably, Mrs. Pramila Dandavate also helped him.

**SHRI PRANAB MUKHERJEE :** Whatever is raised here, you are fully aware of that. I am not going into that part of it. But what I say is that perhaps, there is a little misunderstanding about it. I am not going into the question whether I have violated the privilege of the House, because those are other matters about which the Speaker is fully aware and I have sent a reply to that. What was suggested at one point of time was that you had recorded the statements of about 450 persons, about whom you were investigating, and about 28 trunk loads of documents had been seized, which are in the process of investigation. You scrutinise the documents and the statements, which had already been recorded. From there also you can get some clue so that further investigation can be processed. It is just a mode of investigation. As I mentioned earlier, it is not the intention to stop the investigation or to interfere with the investigation. The Government does not have any intention to interfere with the investigation. But when the investigating agencies are interested to have investigation, there are various modes and if at a particular point of time they feel that it should go in a particular way, I do not think, it is an interference.

### अतिरिक्त खाद्यान्नों का निर्यात

563. श्री जगपाल सिंह :  
श्री शिवचरण वर्मा :

: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा की गई घोषणा के अनुसार देश खाद्यान्नों में आत्म-निर्भर हो गया है और मूल्यवान विदेशी मुद्रा को बढ़ाने के लिये अतिरिक्त खाद्यान्नों का निर्यात जारी रखा जा रहा है; और